

14A

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Order reserved on: 23.07. 2015

**ORIGINAL APPLICATION NO. 060/00718/2014
Chandigarh, this the 27th day of July, 2015**

**CORAM: HON'BLE MS. RAJWANT SANDHU, MEMBER (A)
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J)**

Jagmit Singh son of Shri Jaswant Singh, resident of House No. 110,
Sherwanikot (Kelon), Tehsil Malerkotla, Distt. Sangrur, Punjab.

...APPLICANT

BY ADVOCATE: SHRI RAJEEV ANAND

VERSUS

1. Union Territory, Chandigarh through its Administrator.
2. The Executive Engineer, Electricity O.P. Division No. 4,
Sector 34, U.T. Chandigarh.
3. Senior Accounts Officer, Indian Audit and Accounts
Department, Office of Principal Accountant General (A &
D), Sector 17, U.T. Chandigarh.

...RESPONDENTS

BY ADVOCATE: SHRI A.L. NANDA FOR RESPONDENTS NOS. 1-2
SHRI BARJESH MITTAL FOR RESPONDENT NO. 3

12

ORDER**HON'BLE DR. BRAHM A. AGRAWAL, MEMBER(J):-**

The applicant is brother of late Shri Kirandeep Singh, who had joined the Electricity Dept, Chandigarh as a Lineman in 1970 and expired on 11.12.2009, and claims pensionary and other retirement benefits. Father of the deceased employee, Shri Jaswant Singh, also expired on 15.08.2011. During the course of the arguments, learned counsel for the applicant confined his claim to gratuity due to the deceased employee and family pension which his father would have received till his death.

2. On a thoughtful consideration of the matter, we are of the view that the applicant may be paid the amount of gratuity if he is the nominee of the deceased employee or succession certificate holder or the sole legal heir of the deceased employee, and the amount of family pension payable to his father (if he was so entitled) if he is succession certificate holder or the sole legal heir of his father. Succession Certificate at Annexure A-6 is in favour of his father only, not the applicant.

3. In the light of the above, the respondents are directed to pay the aforesaid amounts to the applicant after he has submitted the necessary documents in support.

4. The O.A. is disposed of with the above direction. No order as to costs.

B. A. Agrawal
(DR. BRAHM A. AGRAWAL)
MEMBER(J)

R. Sandhu
(RAJWANT SANDHU)
MEMBER(A)

Dated: 27.07.2015
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